## DEMANDS OF THE CENTRAL PUBLIC WORKS DEPARTMENT WORKERS

- 296 SHRIMATI PARVATHI KRISHNAN:
  Will the Minister for LABOUR be pleased to state:
- (a) what has been the result of the efforts of the conciliation machinery which was engaged in bringing about a settlement of the demands of the Central Public Works Department Workers' Union, New Delhi; and
- (b) whether Government are taking any steps to refer the matter to an Industrial Tribunal; and if so, what are those steps?

THE DEPUTY MINISTER KOR LABOUR (SHRI ABID ALI): (a) and (b). Conciliation proceedings were held by the Conciliation Officer (Central), Delhi, on various dates during February to May 1954. A few of the demands have been accepted by the Central Public Works Department. Some are under their consideration and some have been rejected. Further action, if any, will be considered after decisions are taken in respect of the demands which are reported to be under consideration of the Central Public Works Department.

SHRIMATI PARVATHI KRISHNAN: May I know which of the demands have been accepted?

SHRI P. SUNDARAYYA: None.

SHRI ABID ALI: One of the demands was thai when workers are transferred to other Government departments, the workers should be transferred along with the works with no less favourable conditions of service than in the C.P.W.D. This has been partially accepted by the C.P.W.D. The other was that when workers are employed on muster roll, the entire work should be done through the work-charged staff. This also has been partially accepted.

SHRI S. MAHANTY: What is partial acceptance?

SHRI S. N. MAZUMDAR: One of the demands was that they should be confirmed in their service. 55 R.S.D.

SHRI ABID ALI: Yes, this was one of the demands.

SHRI S. N. MAZUMDAR: May I know whether anything has been done with regard to that demand?

SHRI ABID ALI. It is under the consideration of the C.P.W.D.

SHRI S. N. MAZUMDAR; Has it not been under the consideration of the C.P.W.D, for a long time now, because some time earlier it was decided that a certain percentage of the workers who had put in a certain minimum number of years' service should be confirmed? According to that, the majority of the staff would stand to be confirmed.

SHRI ABID ALI: We got representations from the workers in December 1953 and conciliation was taken up in February and continued up to May, and now the matter is under consideration of the C.P.W.D.

## REPRESENTATION FROM ALL ORISSA PORTERS' ASSOCIATION

- \* 297 SHRI S. PANIGRAHI: Will the Minister for RAILWAYS be pleased to state:
- (a) whether the All Orissa Porters' Association, Cuttack, has submitted any representation to Government in the Ministry of Railways;
- (b) if so, what are the grievances made out in that representation; and
- (c) what action has been taken by Government thereon?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Presumably, the hon. Member is referring to the representation dated the 7th April 1954, addressed to the Minister for Railways by the Secretary, All Orissa Railway Porters' Union, Cuttack, forwarding certain resolutions.

(b) The alleged grievances mainly relate to the recognition of the All Orissa Porters' Union. Cuttack; formation of a committee to look into the grievances of porters; increase in port^age charges and proper housing of porters, etc.